

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No.1976/2001

NEW DELHI, THIS THE 12TH DAY OF SEPTEMBER, 2001.

HON'BLE MR.JUSTICE ASHOK AGARWAL, CHAIRMAN
HON'BLE MR. V.K.MAJOTRA, MEMBER(A)

D.C.Murmu
India Government Mint
D-2, Sector-I
Noida

... Applicant

(None)

vs.

1. The Secretary
Ministry of Finance
North Block
New Delhi.

2. General Manager
India Govt.Mint
D-2, Sector-I Noida

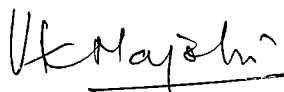
3. National Commission for SC & ST
Lok Nayak Bhawan
Khan Market
New Delhi.


.... Respondents

ORDER (ORAL)

JUSTICE ASHOK AGARWAL:-

Present OA had been dismissed for default by an order passed on 9.8.2001. On an ^{being filed} MA/being MA No.1901/2001, the OA was restored to file by an order passed on 3.9.2001. When the matter is called out today, none has appeared for the applicant. Present OA in the circumstances is once again dismissed for default.


(V.K.MAJOTRA)
MEMBER(A)


(ASHOK AGARWAL)
CHAIRMAN

/sns/